

FINANCIAL EXPRESS

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF KOLON INVESTMENTS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	KOLON INVESTMENTS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	22/10/1993
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70200GJ1993PTC113099
5. Address of the registered office and principal office (if any) of Corporate Debtor	506, Abhijeet-I, Near Mithakhali Six Roads Ellisbridge, Ahmedabad, Gujarat-380006, India
6. Insolvency commencement date in respect of Corporate Debtor	23/11/2023
7. Estimated date of closure of insolvency resolution process	21/05/2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	SACHIN DINKAR BHATTBHATT Reg. No.:IBBI/IPA-003/IP-N000138/2017-2018/11514 AFA Valid upto: 16/11/2024
9. Address & email of the interim resolution professional, as registered with the board	Add.: A-604, Royal Edifice, Behind Iscon Heights, Kunal Cross Roads, Gotri, Vadodara-390 023, Gujarat. E-mail: sachin.bhattbhatt@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: A-604, Royal Edifice, Behind Iscon Heights, Kunal Cross Roads, Gotri, Vadodara-390 023, Gujarat. E-mail: cirp.kolon@gmail.com
11. Last date for submission of claims	07/12/2023 (14th Day from date of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable As Of Now
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. 2. Not Applicable As Of Now 3.
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kolon Investments Private Limited on 23/11/2023.**

The creditors of **Kolon Investments Private Limited** are hereby called upon to submit their claims with proof on or before **07th December 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SACHIN DINKAR BHATTBHATT

Date : 25.11.2023 **Interim Resolution Professional for Kolon Investments Private Limited**
Place: Vadodara **Reg. No.:** IBBI/IPA-003/IP-N000138/2017-2018/11514